

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 4733 of 2014**

1. Naresh Kumar
2. Prem Nath Keshri
3. Mahesh Kumar Maheshwari
4. Ashok Kumar Petitioner

Versus

1. The State of Jharkhand.
2. The Secretary, Human Resources and Development Department, Govt. of Jharkhand, Ranchi.
3. The Director, (Primary Education) Human Resources and Development Department, Govt. of Jharkhand, Ranchi.
4. The Jharkhand Academic Council, Gyan Deep Campus, Namkum, Ranchi.
5. The Secretary, Jharkhand Academic Council, Gyan Deep Campus, Namkum, Ranchi.
..... Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Umesh Pathak, Advocate
For the State : A.C. to G.P. VI

04/Dated: 25th June, 2020

Heard learned counsel for the parties through VC.

2. Mr. Umesh Pathak, learned counsel appearing on behalf of the petitioner submitted that his client informed him that this writ application has become infructuous.

3. On the submission of the counsel for the petitioner, this writ application is dismissed as it has become infructuous.

(Deepak Roshan, J.)

Amardeep/